CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

pated this the 21st day of February , 2002

COTAM: HON Die Mr.Justice Birendra Diksnit - Vice Chairman Hon Die Mr.B.N.Banadur - Member (A)

(1) <u>U.A.299 Of /2001</u>

ASNOK Arjun Saikar,
Preventive Ufficer,
NIPT, Sanar Airport, Mumpai
(By Advocate Shri V.S.Masurkar with
Shri K.K.Yelwe)

- Applicant

versus

1.

union of india through the secretary, ministry of Finance, pepartment of kevenue, Government of India, North Block, New Deini.

Commissioner of Customs (General), mumbal new Customs House, Ballard Estate, Mumbal - 400 030.

Dy. Commissioner of Customs (P & V), New Customs House, Ballard, Estate, Mumbal.

4.

snri kaju,
Joint Commissioner of Customs
(Personnel & Estt.Department),
New Custom House, Ballard Estate,
Mumbal + 400 038.
(By Advocate Snri M.I.Setnna with
\snri V.G.Kege)

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U.A.29/ OF 2001

Krisnnakumar Sitaram Dnuri,
Preventive Ufficer,
Jawanariai Nenru Port,
Nava Sneva.
K/O B/23 209 Vrindavan Dnam,
V.B.Pnadke Marg,Mulund (E),
Mumbai.
(By Advocate Snri V.S.Masurkar With
Snri K.K.Yeiwe)

- Applicant

<u>versus</u>

1. Union of india
through secretary,
Ministry of Finance,
Department of Kevenue,
Government of India, North Block,
New Delni - 110 001.

....z/-

1.

- Commissioner of Customs (General), Mumbal New Customs House, Ballard Estate, Mumbal.
- J. Dy.Commissioner of Customs (P & V), New Customs House, Ballard Estate, Mumbal.
- Joint Commissioner of Customs, (Personnel & Estt. Department),
 New Custom House,
 Ballard Estate, Mumbal.
 (By Advocate Snri M.1. Setnna with Snri V.G. Rege)

Kespondents

(3/

U.A.336 Of 2001

Manonar Awatram Masand,
Preventive Utilcer,
Bombay Customs,
Utilce at 1, Uncleared W/House,
Ballard Pler Extension,
Indira Dock, Mumbal.
K/O Block No.2126/12, M.I.Section,
Vinasnagar.

- 2. Mrs. Aparna Asnok Koregaonkar,
 Preventive Officer,
 Bompay Customs,
 Floating PSO, New Customs House,
 Mumpal.
 K/O 15-A, Guruprasad, Swastik Park,
 Chembur, Mumpal.
- J. Ms.Bharati Vallaphonal Kapadia,
 Preventive Ullicer,
 Bompay Customs,
 New Customs House, Mumpai.
 K/O Flat No.35, Ground Floor,
 Parijat, UBI Housing Society,
 Vishnubnag, Andheri (West), Mumpai.
- Shri kam Krishna Shridhar Phansekar, Preventive Officer, Bombay Customs, Silb, New Customs House, luth Floor, Ballard Pier, Mumbal.

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5. Snri supnash Vasant Patade, Preventive Ullicer, Bompay Customs, F. Division, (Hay Bunder), K/O D-Z//3UZ, Yogi Nagar, EKsas Koad, Borivali (West), Mumbai.

b. S.Thdavamani,
Preventive Ufficer,
Bompay Customs,
Dock Intelligence Unit, R & I,
Mole Station, 1st Floor, Ballard Pier
Extension, Indira Pocks, Mumbai I.

C.T.ibranim Kutty,
Preventive Utilder,
Bombay Customs, K & 1 (Admn.),
New Customs House, Mumbal,

ъ,

Suryakant Rajaram Adate,
Preventive Villoer,
Bombay Customs,
U/O Commissioner of Customs,
New Custom House, Ballard Estate,
Mumbal.

y. K.Ganedan,
Preventive Officer,
Bompay Customs,
A.I.U. (Airportu C.S.International
Airport, Sanar, Mumbal.

- 10. satish shankar Deshpande,
 Preventive Ullicer,
 Bompay Customs,
 New Customs House, Ballard Estate,
 Mumpal.
- 11. Asnok Balaji Parad,
 Preventive Utilder,
 Bombay Customs, Haji Bunder,
 r/o C/4/, Vasant Villa,
 Amrut Nagar, Gnatkopar (West),
 Mumbai.
- 12. Shri Puroshottam D.Kulkarni,
 Preventive Ullicer,
 Bombay Customs, K & I (Admn.),
 Tith Floor Annexe, New Customs House,
 Mumpai.

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13. M.A.Vidyasagaran,
Preventive Officer,
Bompay Customs, Container Yard,
Wadata.
(By Advocate Snri M.S.Kamamurtny With
Snri Sai Kumar)

versus

- through the secretary,
 ministry of rinance,
 GOVT.OI india pepartment of kevenue,
 New Deini
- Z. The chief commissioner of customs, New Custom House, Ballard Estate, Mumbal.
- dommissioner of Customs (General),
 Mumbal Commissionerate,
 New Custom House, Ballard Estate,
 Mumbal.
 - Additional Commissioner of Customs (P & V), New Customs House, Ballard Estate, Mumbal.
 - snri Anii kumar Pundir,
 Preventive Officer, New Customs House,
 Battard Pier, Mumbal.
 (By snri V.D. Vadhavkar for Shri M.I. Sethna

(4) U.A.4/4 OI ZUU1

1. V.K.DIXIT,
Preventive Utilder,
Alr intelligence Unit,
Sanar Airport, Mumpal.

4.

5.

- Z. S.M.Pawar,
 Preventive Officer,
 Rummaging & Intelligence,
 Prosecution Cell, lith Floor,
 New Customs House, Mumbal.
- J. P.D.Anire,
 Preventive Utilder,
 Rummaging & Intelligence,
 R.S.K., New Customs House,
 Ballard Pler, Mumbal.

- 4. K.S.Nair,
 Preventive Utilcer,
 A Division II, Mole Station,
 B.P.X. Bullding Ballard Pier Extension,
 Mumbal.
- o. F.V. rernandes,
 Preventive Officer 'A'Division,
 More Station, B.P.X. Building,
 Mumbai.
- v.J.Monite,
 Preventive Ufficer,
 Airport Terminal Bullding,
 C.S.International Airport,
 Sanar.
- //. Śmt.k.j.vaidya,

 // Preventive Officer,

 Airport Terminal Building,

 C.S. International Airport, Sanar,

 Mumpai.
- 8. C.P. Umar,
 Preventive Officer,
 Air Cargo Complex,
 Preventive Administration, Sanar,
 Mumbai.
- e. Preventive Ufficer, sanar Airport, Mumbai.
- 10. C.M. Sarwankar,
 Prèventive Utilcer,
 Mulund Container Freignt Station,
 Mulund (East), Mumpai.
- 11. K.L.Karungutkar,
 Preventive Utilcer,
 Marvel Fragrance Bond, Vashi.
- 12. H.T.Balani,
 Preventive Officer,
 Rummaging & Intelligence,
 Reward Section, 12th Floor,
 New Customs House, Mumbal.
- 13. N.H.KSNITSAGAT,
 Preventive Utilcer,
 B.D.S. Utilce, Indira Docks,
 Mumpai.
- 14. B.D.Bawkar,
 Preventive Utilder,
 Air Intelligence Unit, Sanar Airport,
 Mumpai.
 (By Advocate Snri M.S.Kamamurtny with
 Snri Sai Kumar)

- Applicants

<u>versus</u>

- 1. Union of india through the secretary, Ministry of Finance, Govt.of india Department of Revenue, New Deini.
- Customs, New Customs House, Ballard Estate, Mumbal.
- Mumbal Commissionerate,
 New Customs House Ballard Estate,
 Mumbal.
- Additional Commissioner of Customs (P & V)
 New Customs House, Ballard Estate,
 Mumbal.
- sdri kamesn vaszge,

 Preventive Ufficer,

 Central investigation Unit,

 Custdms House, luth Floor,

 Ballard Estate, Mumbal.

 (By Advocate Shri M.I.Sethna With

 Shri V.G.Kege) Kespondents

(5) <u>UA 52/ Of 2001</u>

- 1. H.G. Padwal, B-4, Bhagirath, Panadi School Road, Goregaon (East), Mumbal.
- Smt.A.V.Jagtap,
 K/O A-/, Sanman Co-operative
 Housing Society, Veera Desai Koad,
 Andneri (West), Mumbai.
- 4. P.K.Purandare,
 C.G.H.S.Colony, Sector VII,
 BIGG, NO.49/1983, Antop Hills,
 Mumpai.
- 5. Smt.Susnma S.Sawant, K/O at H-18 Everard Nagar, Eastern Express High Way,Sion Mumpai.
- SMT.Deepall D.KondVllkar,
 K/O 223/1/84, Motilal Nagar -1
 Koad No.5, Goregaon (West), Mumbal.

: / :

/. D.M.Kadam,
K/O 153/1219, Motilal Nagar No.1,
4th Koad, Goregaon (West),
Mumbal.

8. Shri Gopinatho waman Tare, K/O 3/185 Old M.H.B. COLONY, Goral Koad, Borivall (West), Mumbal.

B.K.Hande,

K/O Gulmonar, D/A, D.G.Manajani koad,

sewree, Mumpai.

K/O Z/1Z, Ragnunath Ashish, Gavan Pada, Mullund (East), Mumbal.

Y.S.Savadı,

K/O J. Sai Shvam, Kopar Koad,

DØMDIVILI (West).

12. Smt.k.K.Masaram,
K/O A-/UZ, Highland Park,
Dananukar Wadi, Kandivali (West),
Mumbai.

13. K/Ø 41, Kantharia Building, 66) Gokhale Koad (S), Dadar, Mymbal.

A.S.Knanijoan,

K.O.G.S.Quarters T/B/3/34,
Gnatkopar (west), mumpal.

15. V.K.Mulam, 5/398, M.H.B.Colony, Nagothane, Borivill (East), Mumbal.

D.S.Patkar,

K/O B-b, Kapit Co-operative

Housing Society Ltd.,

Znd Floor, Model Town,

Jayprakash Koad, Seven Bungalow,

Andheri (West), Mumbal

1/. Smt.kasnmi k.Dnawade, K/o Corner Chambers, Room No.29, Second Floor, Koom No.5, Manim, Mumbai.

Madnukar Y.Dive,

K/O ' Kaj Sarita'

B-206, Opposite Bnakti Complex,
Link Road, (Extension), Kanderpada,
Danisar (West), Mumbal.

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19. D.S.Dingankar,
K/O M.M.Yadav,Chawi No.4,
KOOM No.1/, Kajupada, Borivaii,
Bast, Mumbai/

V1jay N. Bhahadkaor,
K/O 3U1, Kamkrishna Apartments,
Salvi Wadi, Mithagar Koad,
MULLUNG (East), MUMDAL.
(All the applicants Working as
Preventive Utilicers under
Commissioner of Customs (G),
New Custom House, Ballard Estate,
Mumpal.
(By Advocate Shri G.K.Masand)

versus

union of india through the secretary to the Government of india, ministry of Finance, pepartment of Kevenue, North Block, New Deini - 110 001.

Cnier Commissioner of Customs, New Customs House, Ballard Estate, Mumbal.

J. Commissioner of Customs (G),
New Custom House, Ballard Estate,
Mumpal.
(By Advocate Snri M.1.Setnna with
Snri V.G.Kege) - Kespondents

OKDKK

BY Hon ble Mr.B.N.Banadur, Memper (A) -

As the issues involved in the above rive set of UAS are similar, they were neard together and are being considered and decided by this common order. For the sake of convenience we will take up the facts in UA 299/UL.

Ζ. The a Preventive Utilicer in the Customs applicant 18 Department and comes up to this Tribunal seeking the relief for a direction to the respondents not to operate seniority list tne dated 25.10.2000 and 28.1.2001 in so tar as it affects the applicant. He also seeks a direction to the respondents that the earlier seniority dated 8.3.1999 list pe operated ror purposes including promotion to the higher post. A reller 1s

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also sought to the effect that the respondents be directed not to note pro on the pasts of aforesaid seniority list but on the pasts of the list dated 8.3.1999.

- The facts of the case are that the applicant is in fact claiming the seniority in the capre of Preventive Utilicers from the date or his initial appointment as Preventive Officer as per judgment of this Tribunal dated 10.12.1998. The applicant states that ne was promoted atter a pro recommendation from the post of vuuc as rreventive uilloef in Mentuary, 1985. He qualitied all processes or \ promotion \ However, his appointment was wrongly described as ad-noc rather than regular appointment although was against clear vacancies. There has been no interruption or preak in service. Further developments of 1991 are described. Also | the |developments and controversy vis-a-vis 199/ and 1998 $M_{\rm SSLS}$ alre described and details regarding the UA 538/98 in a patkn of the namely 386/9/ and others (P.K.G.Kurup & 2 others vs.unlop or india & others) decided on 12.10.1998 are described. is stated that on pasis of decision in Kurup's case a seniority list of 8.3.1999 was published wherein applicant's position was correctly shown at serial no. y40. It is stated further that respondents have been acting upon this seniority list upto serial no.189 who were promoted to the post of Superintendent of Customs.
- The applicant now comes in pecause of issue of fresh draft seniority list issued on 25.10.2000 where the applicant's seniority was substantially lowered and the final seniority list issued on 28.1.2001. In the draft seniority list, the applicant's seniority was lowered from ks.940-1045/- whereas in the final seniority list issued on 8.3.1999 his seniority was lowered to 940. It is with this grievance the applicant is

rurther details to grounds taken etc are incorporated in the application. In wact the grievance of the applicant in the other tour was is the same and similar reliefs are sought.

The respondents in the case have filed two written statements in reply. The first one being filed on 10./.2001 (Page 283))and second one filed on 11.9.2001 (Page 384). The respondents nave dealt with the averments made in the UA parawise and have provided details of facts and communicated their stand. 13 stated interalla that the semiority of the applicant fixed vide order dated 8.3.1999 was not correct, proper and justified. was \ an inadvertent error which had been rectified during the 17 prodess or issue or subsequent two lists as part or continuous vertication and correction. It is a problem which has chopped up arter/almost 15 years and while co-relating data of 15 years, minor\efrors cannot be ruled out, it is asserted. It is rurther stated that representations had been received in the department against the final seniority list dated 28.1.2001 which is being scrutinised and the list is to be amended shortly. It is rurther stated that this is to issue just and rair treatment to me and It is further stated that in the seniority all as per rules. list dated 25.10.2000/1.11.2000 as many as 225 representations were received which were looked into and acted upon. Action taken in respect of these representations is nightighted at the peginning of the seniority list dated 28.1.2001. Further that this list dated 28.1.2001 (parring the amendments) 1.6. progress, is now the legitimate just and complete list in the matterand nence stands to scrutiny. In the second statement of reply referred to the details and examples and chart which ..11

rurnish two examples and justify the stand taken and some further details are provided.

- replies been filed which have also been seen.
- The case was argued at length by learned counsel on both sides, shri masurkar with shri K.K.Yelwe argued the case on behali of the applicants in UAS 29//UI and 299/UI. UA 336/UI and UA 4/4/UI was argued by shri M.S.Kamamurthy for the applicants. Shri G.K.Masand with shri S.K.Sawaht argued the case for the applicants in UA 52//UI. The respondents were represented by S/Shri M.I.Sethna with V.D.Vadhavkar and V.G.Kege. Shri Ashok Dhamija also argued the case for respondent no.5 in UA 4/4/UI whereas Shri Anii Kumar argued the case on behali of respondent no.5 in UA 336/UI. Shri G.S.Walia was allowed to intervene for the direct recruits in UAS 299/UI and 4/4/UI.
- Arguing for the applicant in UA 299/Ul and UA 29//Ul, У. rearned counser snri masurkar took us over the judgment made in kurup's case at some length and stated that the promotion was made against the promotional quota. He drew attention to the Circular of the respondents dated 25.10.2000 (Annexure-A-1). He stated that list was published on 8.3.1999. It was revised seniority list or Preventive Utilcers of Mumbal Customs as It was argued that in Para (d) of the covering letter or circular dated 8.3.1999 was important that in the case promotee Preventive Utilicers, as per judgment of Mumpai Bench in the case or kurup and others, the seniority has been accorded to Preventive Utilicers promoted on ad-noc pasis promoted with effect rrom 1983-90 as per their date, ad-noc promotion etc.etc. drew our attention to the dates in UA 283/UI in the case Salwakar and Unuri. Shri Masurkar argued that for all this

approved list, where shri sawaikar's seniority dropped very substantially. He submitted a representation. Shri Masurkar attacked this action and stated that it was arbitrary and malaride and without any pasis. The direct recruits appointed arter the applicant are to be above nim in very large numbers. snri masurkar argued and stated that the applicant had even represented (rage 20/). In the covering circular dated 28.1.2001 \implughed inst, the explanations given were discussed by snri masurkar wno stated that all contentions and stand taken while issuing this list are illegal and that the 1999 list is incorrect. in exercise of the direction made by impugned list dromotion can only be done pased on lyyy seniority list. masurkar cited the decisions in the case of sural Prakash Gupta and otners vs. State of Jammu & Kashmir and Otners, ZUUU (1) SC (SLJ) 421 and sushma Mutreja vs. Union of India and Others, 2000 SUL Cape/NO.414. It was argued here that in the 1999 list, the judgment of this Tripunal was quoted and that is now being unsettled and executive action of commissioner of Customs which was lilegal. Such action could be taken only by a judicial iorum.

IN UA 29/ OF 1991 an MP had been filed by shri V.C.Sinha which was argued on his behalf by learned counsel shri G.K.Masand. He argued that the interim relief only envisaged that the list of year 2001 should not be operated. In other words, the earlier list could be operated and DPC could be neighbor took the stand that the applicant would not be prejudiced and made the point that the reply to the MP filed by the applicant was totally irrelevant. Shri Masand made the point that his client had a limited prayer. In that the interim relief should be modified and orders to be issued for conducting DPC for

Appraisers. The learned counsel shri Masurkar, replying to the argument made in the above Mr objected to shri sinha coming in the UA in this manner. Through this Mr it was open for him to lile another UA or to prejudice the department for implementing the list of 1999. Shri Masand Stated that he was applicant's junior and referred to page 101 of the Paper Book where certain observations were made by the Tribunal in Kurup's case. A plea was made by shri Masurkar for the rejection of Mr 494/Ul.

The learned counsel shri suresh kumar also argued MP 500 or 2001 on penalt of the intervenors in UA 299/01, the three persons being s/shri ratra bisri and unillon. He argued on similar lines made by shri masand as described and similar objections were taken by shri masurkar on this MP also.

A.S. Kamamuriny who represented the applicants in UA 336 of 2001 and UA 4/4 of 2001. The learned counsel took us over the order dated 28.1.2001 and questioned the propriety seniority lists being amended, and that too after a judgment has been rendered on relevant points. It was also questioned as to what the idea was if further amendments were to come. He alleged that this kind of intention for continued amendments on behalf of the Government amounted to tinkering and following the judgment in the matter of kurup (supra). The principle of kurup's case was applicable in regard to date of promotion of the applicant in these two UAS also.

13. Shri kamamurthy then took us over the judgments of the facts of the case in two UAS, and stated that the applicants were fully eligible as per the recruitment rules and have been promoted on ad-noc pasis, and then later promoted on regular pasis. There was no ground to violate the principles laid down in Kurup's

He alleged that the entire argument was to circumvent the judgment of Kurup's case. Certain details were reterred questioning the \actions taken. Kota quota, he argued cannot be used in 2001 for recasting seniority w.e.i. 19/8 (rage 86). reserred to UM of 1985 and stated that it could not be applied retrospectively. | Ine preample in the new provisional list the preample in the linal list were then sought to be compared by learned counsel in some what lengthy argument and the stand taken tne Parter were not available in the former. The learned counsel also made the point that there was nothing to show tnat promotions were made against cost recovery posts, and the only expression used was "against existing vacancies". He pieaded for this point being checked up in absence of any affidavit regarding. discontifiuing btc. The learned counsel cited the lollowing case in support or his contentionslaw

- (a) \Balesnwar Dass & Others Vs. State of U.P. and Others, Alk 1981 SC 41.
- (D) SUÍAJ PRAKASN GUPTA & OTNERS VS. STATE OF J & K & OTNERS, 2000 (1) SC SLJ 427.
- (C) D.S.Bajwa vs. Union of India & others, 1993 (26) SC SLJ 168.
- it was argued that the ratio laid down was that the respondents were estopped in law from going against their own records and unsettling matters of seniority.
- 14. OA 52/ OI 2001 was also argued by learned counsel shrives. Masurkar. He took us over the facts of the case stating that the order of 1/.5.1991 was common to all cases and what had nappened that the new Chief Commissioner had challenged the list without any justifiable reason. It was for the respondents to show how the list of 1999 was lilegal or tradulent or was drawn up by not following the correct procedure. It was argued that upto 1.1.1991, the 1999 list is sacrosance. The order of CAT in

that were settled. Now in the 2001 lists namely draft and final lists dated 25.10.2000 and 25.10.2000/1.1.2001 respectively the date as on "1.1.2001" is also being changed as between final list and provisional list. The learned counsel stated that the basic argument in this case will also be the same as made by nim in earlier UAS 29//01 and 299/01. He stated additional case laws as tollows -

(1)

All india Customs Appraising Ufficers Association & Uthers Ws. Union of India & Uthers decided on U1.12.2000 by the Mumbai Bench of this Tribunal.

(11)/

Rudra Kumar Sain & Others V/s. Union of India & Others Reported at 2000 (8) SCC 25.

(111)

K. SUKNIJA & Uthers V/s. Union of india & Uthers Reported at 1997 (6) SCC 406.

(1V)

P. Monan Keddy V/s. E.A.A. Charles & Uthers decided by the Supreme Court reported at ZUUI (4) SCC 433.

(**v**)

V. P.\snrivastava & Others V/s. State of M.P. & others reported at 1996 (/) SCC /59.

The case in UA 4/4 of 2001 was argued for respondent no.5 py learned counsel snri Asnok Dnamija. He stated that respondents no.5 was not a party in Kurup's case and hence the case is not applicable in entiretyon facts explained on ratio as per facts disclosed. It was argued that in Kurup's case three pros were considered namely 1983, 1984 and 1985 whereas the present applicant was considered in the present DPC of 1987. He took support from the case law reported at AIR 1988 SC by to make tne point tnat statutory rules prevall over tne instructions. He went on to say that the orders OI appointment were ad-noc and provisional and not regular and this was not a regular promotion and hence for the present applicants, have to be gone into arresh and total reliability or kurup's case

cannot be made. The promotion of applicants was clearly in contravention of the recruitment rules and were in excess.

Vacancies were manipulated to rayour the promotees and that seniority could be considered only against regular posts.

- Arguing on the aspect of viva-voce taken tne Government, the rearmed counsel shri phamila stated that as the cost kecovery rost was a temporary plank, adnoc promotions 10110Wed ohly for one year and that the Department of Posts and relegraphs circular at page 180 of UA 299/01 made this point ' clear / that tost kecovery Post had been counted for calculating eligipility for promotion and adnoc promotions were wrong. learned counsel repeatedly made the point that facts of kurup's case would not apply in present case and only the ratio would appra. There was no narm in rectifying the list when deserving representations were made. The following case law was cited by learned counsel snri pnamija.
- (1) Dr. Anuradna Bodni & Others V/s. Municipal Corporation of Deini & Others reported at Alk 1998 SC 2093.
- (11) The Direct Recruits Class-II Engineering Utilicers' Association & Others reported at AIR 1990 SC 160/.
- (111) Kesnav Chandra Joshi V/s. Union of india reported at AIR 1991 SC 284.
- (1V) C. K. Anthony V/s. B. Muraleedharan reported at Alk 1998 (b) SCC 630.
- 1/. In UA 336/UI, Shri Anii Kumar intervened on penair of respondent no.5, he made two general points the first regarding seniority list of 2001 and the second to state that the prayer in Kurup's case was one of ad-noc appointment should not be taken as regular appointment. Expounding on the above he stated that Kurup's case did not assess facts correctly and the law laid down

by the Hon'ble Apex Court was not taken into consideration hence it could be regarded as a judgment per incuriam. The onus is on intervenor to prove his point. Further he stated that the DPC notes regarding vacancies was not the gospei truth and the vacancy register should be considered. Wrong facts were placed perore the DPC and correction can be made. He also made point that none of the applicants in this wa were party in kurup's case and the list drawn up how in 2001 was impartial. Kurup's casè snould recorded as in personam as it was not a general case for all alike. The learned counsel stated that writ petition has been/filed in the High Court and its admission snowed that there is a prima facte case against Kurup's judgment. He sought to depend on the ratio of the decision in the case of խinkar Anna Patii & Anr. V/s. State of Manarashtra & reported at JT 1998 (/) SC 513. The learned counsel shri Anil kumar then cited the facts about respondent no.5, shri A. rundir, \$tating that an appear was made and that carculations are totally wrong. The Chief Commissioner had found false counter into it and change it into present order. Hence there Was nothing wrong in this.

18. Shri G.S.walla had also sought at the time of start of argument to intervene for direct recruits in Salkar and Dixit's case namely U.A.Nos. 299/UI & 4/4/UI respectively. He was allowed the liberty of arguments on the explicit understanding that he would not file any papers or any written pleadings as ne had admittedly come at the last stage. He argued that at first there were two sets of applicants namely the first set being salkar and Dhuri etc. In Kurup's case and the second set represented the new applicants vis-a-vis Kurup's case. It was argued that quotas were fixed and that seniority could be granted

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only if the promotions were within the quota. In Dixit's case it was argued by learned counsel that people had been promoted outside the quota on post kecovery (ex-cadre post). question was not posted before the earlier Bench and there is no ringing on this point! He sought the support of the ratio in A.N. Sengal's case to make the point that outside the cadre A.N. Sengal appointment cannot be counted for seniority. sneomam (1993 SCC / (L&S) /0/5). The learned counsel also sought support from the dase of syed kizvi. The learned counsel further drgued that the applicants were tully eligible as per recruitment rules even though promoted ad-noc since they were regularly promoted \and \tnat the order in Kurup's case had already decided . The principles on all issues and lacts. The learned counsel charged the respondents with trying to circumvent the judgment in kurup s case he argued that the rota quota principle could not pe used in the year 2001 for recasting seniority w.e.f. bearned counsel sought to depend on the case of Suraj Prakash Gupta (supra) and the judgment in the matter of Baleshwar Das Vs. State of Uttar Pracesh (AIR 1981 SC 41).

counsel snri kege first went into the details of the creation of posts on the cost recovery concept. He took us over page 194 of UA NOS.4/4, and made the point that cost recovery post are not part of strength of cadre. It was asserted by learned counsel for respondents that cost recovery post are not part of strength of the cadre. The earlier seniority list including the 1999 seniority list was drawn up after taking into consideration the cost recovery post. He referred to the shankar grasad case decided by how bie supreme court for support. The learned counsel also referred to the fresh alliquent filled by the

respondents after opportunity was afforded for the same regarding the cost recovery post and took us over that affidavit to assert the above argument.

Inited one namely whether ad-not service was to be counted or not. The Tribunal decided this point in the arritmative and the department have rollowed the judgment. The dates were counted but learned counsel argued that cost recovery post will rightly have to be excluded for determining the quota position. On this basis he dwelt at length seeking to justify the action of the respondents in the impugned order. It was also alleged that the stand of the respondents regarding cost recovery post was not properly countered by the applicants. Learned counsel took us over to Para 14 of the Kurup's judgment to make his points.

It can be seen that since there is a fair number of different counsels representing the applicants in different cases private respondents and intervenors, apart from the respondents. Detailed pleadings have been made, both in writing and especially in oral arguments. In fact the arguments lasted over a number of days. These pleadings have been recorded in detail by us, above, and have been carefully considered, even though each one of them may not be separately discussed ahead. All the important papers have been gone through and the case law cited in support of their arguments by different counsel have been also seen even though each one may not be taken up for mention.

The applicants in these cases who are promotees are aggrieved pecause of the change in the seniority list which has been modified to their disadvantage, and as they allege, very substantial disadvantage, by the impugned orders, since the

position of several applicants vis-a-vis the earlier seniority

Some of the points that importantly come into consideration are a sequence to the issues considered and decided in a patch of U.As. In what is being referred to as kurup's case decided on 10.12.1998. This decision came through a judgment (of over 25 pages) where this Tribunal had gone into all aspects of the problems raised and had come to the conclusion that the applicants therein were entitled to succeed and allowed the UAS in terms of Para 20 of the judgment therein. This judgment has peen referred to time and again by learned counsel on all sides in their arguments taking of course different stands while present U.As were being heard.

The first thing that is seen is that after Kurup's case declaea ın 1998 ana a seniority list published wasi tnereatter, some eight or nine months elapsed thereafter, when a revised | grant seniority list came to be issued dated 25.10.2000. The 115/t contains the names of 1421 persons who could possibly be arrected. It is also to be noted that a time or about were provided to file objections. Given the fact that circulation would have taken some days and the very large number persons involved, this time certainly appears to be short especially considering that certain major changes have taken place in seniority line-ups. Be that as it may, this is only one or the aspects about this list.

The respondents state that minor errors had crept in in the list of 8.3.1999 and that representations had been received in the department. It is also stated that the list of 28.1.2001 which was later issued as the final list vis-a-vis this provisional list of 25.10.2000 is being further amended as representations are being received. This was repeated during

This is a point that hits the eye immediately as it arguments. is contrary to all rules and law relating to finalisation of seniority lists. Unce a provisional list is issued, and it is rinalised after considering all objections it attains a finality which can be changed only after further legal process, whereby a rresh provisional list has to be issued, fresh objections invited and decisions taken, after considering these objections. Proper to be given for objections. This kind of stand that objections received after the publishing of the final list also be changed is dotally against law and we do not have the spagntest nesitation in/calling this an illegal action. indeed surprising that this has been done, and one would be tempted to agree with bne of the learned counsels who called this as an attempt to tinker with the list.

Z6. тe£ us further see the reasons that have been advanced tor this action of changing the list of 8.3.1999. It that depresentations have been received for one, and for another mistakes have been found to have crept in, in finalising the list of 8.3. 1999, since large volume of work was involved. In fact at one stage, the argument taken is that this change was necessary the orders in Kurup's case were to be rollowed in letter and in spirit. Even granting that such a thing is likely, the whole thing has to be changed by following proper rules allowing sufficient time to all concerned especially since major changes are involved and more importantly arriving at a list which has rull rinality. The final list certainly cannot be changed merely pasis of continued objections on tne pasis or on the appplications coming in with reference to the provisional list.

zerosenting the interest of the direct recruits was that kurup's

case nad merely decided the issue that ad-noc service was to be counted as regular service and that this was all. Therefore, it was contended, that beyond this, there was no other decision. We are not convinced after going through Kurup's case that such a narrow view can be taken when a Division Bench of this Tribunal went through all facts and law related to the subject and came to a conclusion where all these aspects were before it.

- The matter regarding cost recovery posts has been issued at great length. We have gone through the circular dated 28.1 201 and also the Kurup's case. We have also seen such papers as are available regarding the earlier period and alliquits filled and it is difficult to be convinced that a clear account of seniority can be arrived at by saying that the fresh seniority list is relatable to the cause and effect of the cost recovery post aspect. In any case the issues already decided by the Tripunal in Kurup's case cannot be reagitated here.
- An argument was made to the effect by one of the learned counsel that if there were any errors apparent in Kurup's case they could be corrected. By no stretch of imagination can the changes in seniority prought about by the two impugned lists be called as error apparent. Vide fluctuations and changes are brought about and such changes cannot go under the garb as an action merely to correct errors apparent.
- allowing all the U.As. All rive U.As. bearing Nos. 29//2001, 299/2001, 4/4/2001, 52//2001 and 336/2001 are nereby allowed in that the respondents are nereby directed not to operate the impugned seniority list issued vide circulars dated 28.01.2001 or seniority list issued vide order dated 25.01.2000. In case

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prior to these dates need to be changed. This should be done in consonance by following proper procedure and law. No order as to

(B. N. (BAHADUR)

(BIKENDRA DIKSHIT) VICE-CHAIRMAN.

mpm.

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